

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 4693  
TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**ALTERNATIVE VOTING MECHANISMS FOR OVERSEAS ELECTORS**

**4693. SHRI ARVIND DHARMAPURI:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the present status of proposals relating to proxy voting or alternative voting mechanisms for Non-Resident Indian (NRI) voters registered as overseas electors;
- (b) whether any framework, amendments, or pilot initiatives have been finalised or are under consideration to facilitate participation of overseas electors in elections, if so, the details thereof; and
- (c) the eligibility criteria, safeguards, and procedural mechanisms proposed to ensure transparency, secrecy of voting, and prevention of misuse under such provisions?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a):** No proposal relating to proxy voting or alternative voting mechanisms for Non-Resident Indian voters is under consideration of the Ministry.

**(b) and (c):** Do not arise in view of (a) above.

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